NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 727 of 2019

IN THE MATTER OF:

M/s. PropUrban Advisory Services Pvt. Ltd. ...Appellant

Versus

Mr. Amit Naidu ...Respondent

Present:
For Appellant : Ms. Akanksha Dixit, Advocate

O R D E R

17.07.2019 In view of the decision of Hon'ble Supreme Court in "*Innoventive Industries Ltd. v. ICICI Bank (2018) 1 SCC 407]*" (Para 11), the appeal is not maintainable at the instance of the 'Corporate Debtor'. The learned counsel for the Appellant sought for and is allowed to file an application for substitution by one of the Shareholder/Director as Appellant and transpose 'M/s. PropUrban Advisory Services Private Limited' ('Corporate Debtor') through Interim Resolution Professional as 2nd respondent. The substitution application be filed within one week.

Post the case 'for orders' on **26th July, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/ns/sk